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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P.No.188/94 in O.A.No.711/88

Dated New Delhi, this 19th day of July, 1995

Hon'ble Shri J. P. Sharma, Member(A)
Hon'ble Shri K. Muthukumar, Member(A)

Shri Om Prakash Saini
R/o Staff Quarters Punjab Bhawan
Copernicus Marg
NEW DELHI.
By Advocate: Shri S. K. Sawhney

... Applicant

versus

Shri Masih-Uz-Zaman
General Manager
Northern Railway
Baroda House
NEW DELHI.

... Respondent

By Advocate: Shri R. L. Dhawan

O R D E R (Oral)

Shri J. P. Sharma

The learned counsel for the applicant mentioned this matter in the morning session on the assembly of the Bench and wanted to file certain calculation of the various amount due to the applicant. We deferred the matter till it reaches and the matter reached after lunch when Shri R. L. Dhawan is present on behalf of the respondents and none is present on behalf of the applicant.

The learned counsel for the respondents, Shri R. L. Dhawan stated that in the reply filed by the respondents, proper accounting has been shown as per the calculation sheet.

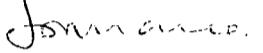
By an order dated 13.7.95 the learned counsel for the applicant was asked to give a reply, if so desired, to the statement of break-up of the amount due to the applicant if he is not satisfied with the said break-up of amount. No such further calculation sheet has been filed by the applicant.

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The learned counsel for the respondents also stated that he had asked about the amount to the learned counsel for the applicant and, that the learned counsel for the applicant stated that he was satisfied on the payment made to the applicant and nothing more has to be done in the said C.P.

In view of the above statement, the C.P. is dismissed with no order as to costs. Notice issued to the opposite party is discharged.


(K. Muthukumar)
Member(A)


(J. P. Sharma)
Member(J)

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